GOVERNMENT OF INDIA MINISTRY OF RURAL DEVELOPMENT DEPARTMENT OF RURAL DEVELOPMENT

LOK SABHA UNSTARRED QUESTION NO. 1860 TO BE ANSWERED ON 28.07.2016

LAVATORIES UNDER IAY

1860. SHRI PRABHAKAR REDDY KOTHA:

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

- (a) whether houses constructed under Indira Awas Yojana (IAY) scheme does not have any Lavatories, if so, the details thereof and the number of such houses identified, State/UT-wise;
- (b) the details of amount sanctioned for the said purpose for the year 2015-16 and the current year under IAY, State/UT-wise; and
- (c) the corrective steps taken/being taken by the Government in this regard?

ANSWER MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI RAM KRIPAL YADAV)

(a) to (c): The construction of toilets in houses constructed under IAY/PMAY-G is being done through convergence with Nirmal Bharat Abhiyan (now Swachh Bharat Mission - SBM) or any other dedicated source of funding. There is no separate provision for construction of toilets in the unit assistance being provided under IAY/PMAY-G. The statewise details of the toilets sanctioned alongwith IAY houses for the year 2015-16 as reported by State Governments in the MIS-AwaasSoft is given at Annexure-I.

Annexure-I Toilets sanctioned alongwith IAY houses in 2015-16

S.No.	State	2015-16
1	ANDHRA PRADESH	NR
2	ARUNACHAL PRADESH	NR
3	ASSAM	18690
4	BIHAR	74335
5	CHHATTISGARH	32764
6	GOA	NR
7	GUJARAT	12122
8	HARYANA	873
9	HIMACHAL PRADESH	549
10	JAMMU AND KASHMIR	25
11	JHARKHAND	5002
12	KARNATAKA	NR
13	KERALA	37686
14	MADHYA PRADESH	23950
15	MAHARASHTRA	8912
16	MANIPUR	98
17	MEGHALAYA	NR
18	MIZORAM	76
19	NAGALAND	NR
20	ODISHA	152099
21	PUNJAB	NR
22	RAJASTHAN	44736
23	SIKKIM	NR
24	TAMIL NADU	27637
25	TELANGANA	NR
26	TRIPURA	1929
27	UTTAR PRADESH	34693
28	UTTARAKHAND	742
29	WEST BENGAL	319898
30	ANDAMAN AND NICOBAR	NR
31	DADRA & NAGAR HAVELI	NR
32	LAKSHADWEEP	NR
33	PUDUCHERRY	NR
	Total	796816

Data as reported on AwaasSoft as on 26.7.2016

NR- Data not reported on AwaasSoft